

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (CODs) No. 75941, 75943, 75945, 75947,
75949, 75951, 75953 of 2018**

AND

Cus. Misc. Application Nos. 75900-75906/2019

AND

Cus. Appeal Nos. 76831-76837 of 2018

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/1989-1995/2017
dated 21.11.2017 passed by the Commissioner of Customs (Appeals),
Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Taj Textiles

71/4, near Jain Dharamshala
Panipat, Haryana,
132103

Respondent (s)

APPEARANCE :

Shri A. K. Singh, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO. MO/75830-75843/2019 & FO/75599-75605/2019

Date of Hearing/Decision : 18.06.2019

PER P. K. CHOUDHARY :

The present Miscellaneous Applications have been filed by the Appellant for condoning the delay of 181 days in filing the appeals before the Tribunal.

2. In view of the reasons as explained in the Miscellaneous Applications, the delay in filing the appeals is condoned. The Miscellaneous Applications (CODs) are allowed.

Cus. Appeal Nos. 76831-76837 of 2018

3. The Revenue has also filed Miscellaneous Applications for withdrawal of their Appeals in terms of National Litigation Policy vide Board's instruction being F. No. 390/Misc./163/2010-JC dated 17.12.2015.

4. On perusal of records, I find that the amount involved in these cases is below the monetary limit of Rs. 10 lakhs. The present appeals fall under the National Litigation Policy introduced vide Board's Instruction F. No. 390/Misc./163/2010-JC dated 17.12.2015. Accordingly, the appeals are dismissed under the Litigation Policy. Miscellaneous Applications also stand disposed off.

(Dictated and pronounced in the open court.)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Pooja